



Government of Jammu and Kashmir
Civil Secretariat, Home Department
Jammu/Srinagar.

NOTIFICATION.

Srinagar, the 31st May, 2016

SRO173- Whereas, on 31.08.2014, Police Component Sangam, received an information to the effect that 04 persons namely 1) Shameem Ahmad Wani S/o Gh. Nabi R/o Anchidoora, 2) Younis Ahmad Najar S/o Mohammad Ramzan R/o Khellan, Pulwama 3) Zahoor Ahmad Dar S/o Gh. Nabi R/o Takiya Chowa, Sumbal Bandipora and 4) Gh. Nabi Mir S/o Mohammad Akber R/o Iqbal Nagar, Sopore have hatched a conspiracy to plant an IED at Sangam and are moving towards Anantnag from District Pulwama alongwith arms/ammunition and explosive material. Upon this, a joint Naka was laid near Naina Bridge. Accused on seeing the Police Party tried to run-away, but were apprehended. During their personal search, explosive material was recovered from Shameem Ahmad Wani while as battery and detonator were recovered from other accused, namely, Younis Ahmad Nagar; and

Whereas, in this connection, Case FIR No. 231/2014 under sections 5 of Explosive Act, section 13 of the Unlawful Activities (Prevention) Act, 1967 and section 120-B RPC was registered in Police Station, Bijbehara and investigation initiated; and

Whereas, the sample was sent to FSL for chemical analysis of the seized material. The FSL report revealed that the material is explosive; and

Whereas, during the course of investigation, on the basis of statement of witnesses, the seizure memo and other evidence, the Investigating Officer has established a prima-facie case against the accused persons under section 13 of the Unlawful Activities (Prevention) Act, 1967 apart from other offences; and

Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently scrutinized the Case Diary file and all other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the accused persons; and

Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and

